

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/7511/2020**

This the 14<sup>th</sup> day of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Smt. Noor Khan, aged: 38 years, Wife of Late Mohammad Ashraf Khan R/o at present Soura, Srinagar.

.....Applicant

(Advocate: Mr. M.I. Dar)

**Versus**

1. Union of India through Director General of BSF, New Delhi.
2. Inspector General of B.S.F. HQ Sanat Nagar Srinagar.
3. D.I.G. BSF, Sector Headquarter Bandipora, C/o 56 APO..
4. Commanding Officer, Sector Headquarter, BSF Bandipora C/o 56 APO.

.....Respondents

(Advocate: Mr. Raghu Mehta, Sr. C.G.S.C.)



**O R D E R**

**[O R A L]**

**Delivered by Hon'ble Mr. Anand Mathur, Member (A): -**



Learned counsel for the applicant submits that he seeks to withdraw the T.A. along permission to file fresh O.A. if a fresh cause of action accrues to him.

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to file fresh O.A. in accordance with law.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun*